

**Service Charges in External Affairs Ministry
Hostel**

8696. SHRI JAMNA LAL:
SHRI SHRI CHAND GOYAL:

Will the Minister of EXTERNAL AFFAIRS be pleased to state;

(a) whether Service Charges are being recovered by his Ministry from the residents of the Ministry of External Affairs Hostel at the rates fixed by the C.P.W.D.;

(b) if not, the reasons therefor;

(c) if the rates are lower than the rates fixed by the C.P.W.D., the extent of loss incurred by Government so far on account of charging of lower rates; and

(d) whether the rates of Service Charges as fixed by the C.P.W.D. take into account expenditure on all types of services provided to residents particularly the pay and allowances of all staff borne on the operational wing of the Hostel, liveries to Class IV staff, telephones, lifts, electricity and power and water?

THE DEPUTY MINISTER IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI SURENDRA PAL SINGH): (a) to (c). The rents including Service Charges presently recovered are according to the rates approved by Government as provisional rates. The C.P.W.D. have subsequently worked out certain figures which are higher than the provisional rates. These are under examination in consultation with C.P.W.D. and other authorities concerned. Recoveries according to the final rates will be made as and when these are determined, and therefore, until then, the question of any loss or gain to Government does not arise.

(d) The rates worked out by the C.P.W.D. take into account all types of services provided, including the pay and allowances of staff borne on the operational wing of the hostel, and lifts, electricity and power and water charges, but do not include the cost of liveries provided to Class IV staff, and telephones. While fixing the final rates, the cost of liveries will be taken into account. As regards telephones, these are provided only to entitled personnel.

**Counting of Pension at the Time of
Re-enrolment**

8697. SHRI JAMNA LAL: Will the Minister of DEFENCE be pleased to state:

(a) whether it is a fact that an *ad hoc* increase in the pension granted to military personnel is being cut down at the time of re-enrolment;

(b) whether it is also a fact that pension is counted with the basic pay for the purpose of calculating dearness allowance admissible to such re-employed military personnel; and

(c) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (SHRI L. N. MISHRA): (a) Yes, Sir, the reason being that the re-employed military personnel are in receipt of dearness allowance.

(b) Yes, Sir, except for that portion of pension which is ignored for the purpose of fixation of pay on re-employment.

(c) Does not arise.

**Issue of Import Licences to Film
Companies**

8698. SHRI K. N. PANDEY: Will the Minister of FOREIGN TRADE AND SUPPLY be pleased to state:

(a) the names of Film companies in India which have been given import licences during the last three years till April, 1969:

(b) the purpose for which the import licences were given; and

(c) whether these licences have been fully utilised and if not, the action taken against each of them?

THE DEPUTY MINISTER IN THE MINISTRY OF FOREIGN TRADE AND SUPPLY (SHRI CHOWDHARY RAM SEWAK): (a) and (b). Details of import licences issued are published in the "Weekly Bulletin of Industrial Licences, Import Licences and Export Licences", copies of which are available in the Parliament Library.